

OA 954/2000

13.10.2000 Hon. Mr. Justice R.R.K. Thiruvelli, VC
Hon. Mr. S. Dayal, A.M.

We have heard counsel for the applicant. This application 45
19 of the A.T. Act 1985 has been
filed challenging order dated 18.2.2000
(Annexure II) to the application. The
impugned order has been passed
in pursuance of the order of the
Jabalpur bench of this Tribunal
dated 25.6.1998 passed in OA
95/95. As the impugned order has
been passed in pursuance of the
judgement of Jabalpur bench of
this Tribunal which had become
final between the parties, this
application is not maintainable
in this bench. The application
is accordingly rejected.


A.M.


VC

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